

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4299/2024

(Arising out of impugned final judgment and order dated 08-01-2024 in WPCRL No. 72/2024 passed by the High Court of Delhi at New Delhi)

JITENDER @ KALLA

Petitioner(s)

VERSUS

STATE (GOVT.) OF NCT OF DELHI & ANR.

Respondent(s)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. L N Rao, Adv.
Mr. Aryan Rajpal, Adv.
Mr. Arvind Kumar Singh, Adv.
Mr. Mohd. Shakir, Adv.
Mr. Ashish Pandey, AOR

Mr. Jaydip Pati, AOR

Ms. Meenakshi Arora, Sr. Adv.
Mr. Rishi Malhotra, Sr. Adv.

For Respondent(s)

Mr. Prashant Bhushan, Adv.
Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.
Mr. Abhay Nair, Adv.
Mr. P Rohit Ram, Adv.

Mr. Zoheb Hussain, Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Annam Venkatesh, Adv.

Mr. Vipin Nair, AOR/President, SCAORA
Mr. Amit Sharma, AOR/Vice President, SCAORA
Mr. Nikhil Jain, AOR/Secretary, SCAORA
Mr. Kaustubh Shukla, AOR/Joint Secretary, SCAORA

Mr. Vivek Gurnani, Adv.

Mr. Ahanthem Henry, Adv.

Mr. Ahanthem Rohen Singh, Adv.

Mr. Mohan Singh, Adv.

Mr. Aniket Rajput, Adv.

Ms. Khoisnam Nirmala Devi, Adv.

Mr. Kumar Mihir, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have perused the affidavit of Mr. Rishi Malhotra, the learned senior counsel. Ms. Meenakshi Arora, the learned senior counsel representing him states that a better affidavit will be filed.

We permit Mr. Rishi Malhotra, the learned senior counsel to withdraw his affidavit and to file a better affidavit.

This case raises issues of great concern, insofar as the responsibility of Advocates-on Record of this Court is concerned. Apart from the dispute between a senior and his junior, as is reflected from the affidavits filed on record, the issue of concern is of the conduct of the Advocate-on-Record, especially in the light of explanation (a) to Rule 10 of Order IV of the Supreme Court Rules, 2013. A very important role has been assigned to Advocates-on-Record, as no litigant can seek redressal of his grievance before this Court without engaging an Advocate-on-Record. It is, therefore, necessary to consider of framing guidelines for the conduct of the Advocates-on-Record.

The learned President of the Supreme Court Advocates-on-Record Association and the other Office Bearers are present and they have agreed to assist the Court on this aspect.

For assisting the Court for framing the guidelines, we appoint Dr.S.Murlidhar, senior advocate as Amicus Curiae. It will be open for him to appoint an Advocate-on-Record of his choice to assist him.

Copies of the entire proceedings including the affidavits on record shall be forwarded to the learned Amicus Curiae. It will be appropriate if the Office Bearers of the Supreme Court Advocates-on-Record Association interact with the learned Amicus Curiae so that they will be able to come out with agreed guidelines.

List on 11th November, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER